

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2022 (24.1.2022 to 28.1.2022)
(through video conference)

| Date, Day & Time | S. No. | Petition No. | Petitioner | Subject in Brief |
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| 24.1.2022 Monday At 10.30 A.M. Miscellaneous Petitions | 1. | 206/MP/2021 | NTPC | Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12.1.1 of the PPA dated 25.10.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (On admission). |
| | 2. | 232/MP/2021 | NTPC | Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Order dated 9.10.2018 in Petition No. 232/MP/2017, Petition No. 233/MP/2017 & Petition No. 13/MP/2018, Order dated 12.4.2019 in Petition No. 209/MP/2018, Order dated 27.03.2020 in Petition No. 395/MP/2018 and Order dated 5.2.2019 in Petition No. 187/MP/2018 , seeking recovery of the amount to the tune of Rs. 52 Crores approx. from Distribution Companies of Telangana, paid by the Petitioner as an intermediary Procurer to the various Solar Power Developers towards the Claim on account of the Change in Law allowed by this Commission(On admission). |
| | 3. | 273/MP/2021 | NTPC | Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh. |
| | 4. | 256/MP/2021 | AEFPL | Petition under Section 86 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon Adani Solar Energy Four Private Limited (ASEFPL) 50 MW Solar Power Plants land measuring 10,11,715 Sq. meter with effect from 19.11.2019(On admission) . |
| | 5. | 268/MP/2021 | Powerica | Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation (On admission) |
| | 6. | 237/MP/2021 | KTL | Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.3.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(On admission). |
| | 7. | 239/MP/2021 | GTTP | Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to Change in Law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions(On admission). |
| | 8. | 722/MP/2020 | AP(41)PL | Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for declaration of 'change in law' event due |

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| | | | to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1. |
| 9. | 723/MP/2020 | APMPL | Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1. |
| 10. | 543/MP/2020 | ACME | Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 09.08.2016 executed between the Petitioner and NTPC for seeking approval of Change in Law events due to enactment of Telangana Tax on Entry of Goods into Local Areas Act, 2001 read with Judgment dated 11.11.2016 titled Jindal Stainless Limited & Anr. Vs. State of Haryana & Ors. and Batch (Civil Appeal Nos. 3453 of 2002) read with Show Cause Notice dated 2.1.2020 issued by Commercial Taxes Department, Government of Telangana and Assessment Order dated 11.2.2020 pronounced by Commercial Tax Officer, Mahboobnager Circle, Nalgonda Division, Telangana read with Hon'ble Telangana High Court Order dated 4.3.2020 |
| 11. | 513/MP/2020 | AP(m)L | Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain change in law events. |
| 12. | 16/MP/2021 | SEIL | Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 1.4.2013 and amended Power Purchase Agreement dated 10.4.2015 entered into between Sembcorp Energy India Ltd. (formerly Thermal Powertech Corporation India Ltd.) and the distribution licensees of States of Andhra Pradesh and Telangana, seeking compensation on account of change in law event due to the levy of Evacuation Facility Charges and Rapid Loading Charges imposed by Coal India Limited. |
| 13. | 562/MP/2020 alongwith I.A.No.79/2021 | JPL | Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company L imited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the prayers etc.). |
| 14. | 500/MP/2020 | NTPC | Petition under section 79 (1) (a) & (f) of the Electricity Act, 2003 read with Article 10 seeking relief of Change in Law in terms of Article 10 of the Power Purchase Agreement dated 30.3.2016 ("PPA") executed between the Petitioner and Madhya Pradesh Power Management Company Limited. |
| 15. | 720/MP/2020 | CGPL | Petition under Sections 61, 63, 79 and 94 of the Electricity Act,2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019 and Petition on account of occurrence of 'Change in Law' event as per Article 13 of the Power Purchase Agreement (PPA) dated 22.4.2007 between Coastal Gujarat Power Limited and various procurers for claiming additional recurring / non-recurring expenditure incurred by the Petitioner for supply of power of the generating |

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| | | | | station located at Mundra, Gujarat. |
| | 16. | 165/MP/2019 | BALCO | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to change in law allowed by the Commission vide order dated 18.4.2018 in Petition No. 18/MP/2017 read with the terms of Power Purchase Agreements dated 13.6.2013 (PPA) executed between the Respondent No. 1/ KSEB and the Respondent No. 2/ PTC and back to back Power Purchase Agreements dated 13.6.2013 executed between the Petitioner and Respondent No. 2/PTC |
| | 17. | 174/MP/2019 | BALCO | Petition for claiming carrying cost/ interest on account of event pertaining to change in law allowed by this Commission vide order dated 27.4.2018 in Petition No. 126/MP/2016 read with the terms of Power Purchase Agreements dated 23.8.2013 (PPAs) executed between the Petitioner and the Respondent No. 1/ TANGEDCO. |
| | 18. | 158/MP/2021 alongwith I.A.No.61/2021 | LVTPL | Petition under Section 61, Section 63 and Section 79 of the Electricity Act, 2003 read with the statutory framework and Article 11, Article 12 and Article 16.3 of the Transmission Service Agreement dated 23.4.2019 executed between LakadiaVadodara Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to Change in Law events, extension to the scheduled commissioning date of the transmission project on account of Force Majeure events adversely impacting its implementation and declaratory relief with respect to the Petitioner's scope of work (Interlocutory application for urgent hearing and grant in-principle approval to the force majeure events). |
| | 19. | 90/MP/2020 | GPTL | Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events. |
| | 20. | 182/MP/2020 | OGP-IITL | Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events. |
| | 21. | 134/MP/2021 | NERTL | Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events. |
| 25.1.2022 Tuesday At 10.30 A.M. Generation Tariff Petitions | 1. | 572/GT/2020 | DVC | Petition for truing up of annual fixed charges for the period 2014 – 2019 and for determination of tariff for the period 2019 – 24 in respect of the Tilaiya Hydel Power station, Unit No. I & II (2X2 MW). |
| | 2. | 574/GT/2020 | DVC | Petition for truing up of annual fixed charges for the period 2017 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro 'A' Thermal Power Station Unit - 1(500 MW). |
| | 3. | 302/GT/2020 | NTPC | Petition for for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise |
| | 4. | 431/GT/2020 | NTPC | Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 1.4.2019 to 31.3.2024. |
| | 5. | 370/GT/2019 | NEEPCO | Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital |

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| | | | | expenditure incurred during the period of 2014-15 to 2018-19 in respect of Kopili Hydro Electric Plant (4 x 50 =200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. |
| 6. | 398/GT/2020 | NEEPCO | | Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Kopili Hydro Electric Power Plant (4 x 50 MW = 200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. |
| 7. | 255/GT/2020 | NHPC | | Petition for truing up of tariff for the period 2014-19 in respect of Uri-I Power Station and determination of tariff for the period 2019-24 in respect of Uri-I Power Station. |
| 8. | 257/GT/2020 | NHPC | | Petition for truing up of tariff for the period 2014-19 in respect of Rangit Power Station AND determination of tariff for the period 2019-24 in respect of Rangit Power Station. |
| 9. | 245/GT/2020 | THDC | | Petition for approval of tariff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise. |
| 10. | 244/GT/2020 | THDC | | Petition for approval of generation tariff of Koteshwar Hydroelectric Project (KHEP) (4x100MW) for the period 1.4.2019 to 31.3.2024. |
| 11. | 341/MP/2020 | THDC | | Petition for recovery of impact of wage revision of employees, impact of GST, Minimum Wages and Security expenses (CISF) in Koteshwar Hydro Electric Project (4x100 MW) during the period 1.1.2016 to 31.3.2019. |
| 12. | 21/GT/2021 | UPCL | | Petition seeking truing up of tariff for the period 1.4.2014 to 31.03.2019 and for determination of tariff for the control period starting from 1.4.2019 to 31.3.2024. |
| 13. | 155/MP/2019 | UPCL | | Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs. |

Sd/-
(T.D. Pant)
Joint Chief (Legal)
21.1.2021